

## Central Administrative Tribunal Principal Bench

CP NO. 173/2008 OA No. 1684/2003

New Delhi this the 20th day of October, 2008

Hon'ble Shri Shanker Raju, Member (J) Hon'ble Dr. Veena Chhotray, Member (A)

Shri Murari Lal Sharma, Working as MLD in the O/o Executive Engineer, CPWD Ghaziabad Central Division, Ghaziabad.

-Applicant.

(By Advocate: Shri Arun Chaudhary for Ms. Gauri Oak)

## -VERSUS-

- Shri H.S. Dogra,
   Director General,
   CPWD, Nirman Bhawan,
   New Delhi.
- T.D.S. Tulsiani,
   Supdt. Engineer,
   Ghaziabad Central Circle,
   CPWD, Hapur Chungi,
   Ghaziabad.
- 3. Shri Gopal Varshney,
  Executive Engineer,
  Ghaziabad Central Divinos
  CPWD, Ghaziabad.

-Respondents.

(By Advocate: Shri DS Mahendru)

## **ORDER** (Oral)

## Shri Shanker Raju, Member (J):

After hearing the counsel, learned counsel of the applicant has produced before us an order passed on 25.6.2008 where it is acknowledged that on a diverted vacancy, one Shri Mishra has been posted. Keeping in light

the reply filed by the respondent and inter office communication dated 30.7.2008 as well as order passed on 25.6.2008, Screening Committee was directed to clear the vacancy.

- 2. Learned counsel for the respondents states that directions would be complied with in its true letter and spirit within a period of three months.
- 3. A copy of the order dated 25.6.2008 clearly shows that a clear vacancy from Screening Committee is already in existence, which should be utilized to comply with our directions, which shall be meticulously complied with within a period of three months from today, failing which we will take a strict view of the matter. CP stands disposed of at present. Notices are discharged with liberty to the parties to revive it, if the compliance is not done within the aforesaid period.

(Veena Chhotray) Member (A)

(Shanker Raju) Member (J)

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